

(b) what is the production cost of synthetic nitric acid of different grades in Government sponsored plants and the private sector plants and what is their current ex-plant selling price;

(c) what is the total production of synthetic nitric acid by these units and the quantity spent for captive consumption for the manufacture of fertilizers and other products and what quantity is sold directly to the actual users and the traders for the last three years; and

(d) whether the price of synthetic nitric acid Ex-plant has recently been increased considerably; if so, reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (d). Information is being collected and will be laid on the Table of the House.

Number of Judges in Supreme Court and High Courts

8710. SHRI P. G. MAVALANKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of judges in the Supreme Court and in the High Courts of India;

(b) their full names;

(c) whether Executive and Judiciary are deeply divided on the selection and nomination of the judges; and

(d) whether Government are aware that the volume of pending cases is tremendous and is growing fast and if so, what corrective steps are taken to improve the situation?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) As on 1-5-1975, there are 13 Judges in the Supreme Court and 296 Judges in the various High Courts.

(b) A statement giving the information is laid on the Table of the House. [Placed in Library. See No. LT-9634/75].

(c) No, Sir.

(d) Government are aware of the pendency of cases in the Supreme Court and in the various High Courts. A statement indicating the various steps taken to reduce the pendency is attached.

न्यायालय शुल्क को समाप्त करने का विधि आयोग का मुसौदा

8711. श्री रामरतन शर्मा :
श्री अटल बिहारी वाजपेयी :
श्री कृष्ण चन्द वर्मा :
श्री हेमेश सिंह बनेरा :
श्री आर० बी० स्वामीनाथन :

क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विधि आयोग न न्याय को सस्ता बनाने के लिए न्यायालयों के शुल्क को पूरी तरह समाप्त करने अथवा उसमें भारी कमी करने का मुसौदा दिया है ?

(ख) यह मुसौदा कब दिया गया था;

(ग) इस बारे में क्या कार्यवाही की गई है, श्री

(घ) राज्य सरकारों की इस बारे में पृथक-पृथक क्या प्रतिक्रिया है ।

विधि, श्राव और कम्पनी कार्य मंत्री (श्री एच. आर. गोखले) : (क) और (ख) विधि आयोग ने, न्यायिक प्रशासन के सुझार विषयक अपनी 14वीं रिपोर्ट में, जो 26-9-1958 को प्रस्तुत की गई थी, सिफारिश की है कि सारे देश में न्यायालय फीस के मापमान में कमी की जाए और मोटे तौर पर उन्हें एक समान बनाया जाए।

(ग) और (घ). उच्चतम न्यायालय और संघ राज्यक्षेत्रों के सम्बन्ध में छोड़कर, न्यायालय फीस राज्य सरकारों की अनन्त अधिकारिता के भीतर आने वाला विषय है, इसलिए ये सिफारिशें कार्यन्वयन के लिए राज्य सरकारों को भेज दी गई थी। न्यायालय फीस को युक्तिसंगत बनाने के लिए सिफारिशें करने की संभावना पर विचार करने की दृष्टि से विभिन्न राज्यों में न्यायालय फीस की दरों की वर्तमान स्थिति के बारे में जानकारी इकट्ठी की जा रही है।

Change in Policy for Oil Exploration after oil find in Bombay High

8712. SHRI MOHINDER SINGH GILL: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether after the oil find in Bombay High, Government have made some radical changes in the official policy and approach in the search for indigenous oil,

(b) if so, whether earlier long delays between discovery and exploitation of oil reserves are also being cut considerably; and

(c) what are the other major changes which are sought to be brought about in the above context as well as that for covering financial hurdles with a view to make India self-sufficient?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) to (c). It has been and is Government's policy to find more and more indigenous crude oil. With the existing oil crisis—the world over—efforts in search of oil and to exploit the already discovered oil resources, as much as feasible, have been intensified. It is also Government's endeavour not to allow financial constraints to stand in the way of realisation of the objective to achieve self-sufficiency in oil.

Raids on Drug Manufacturing Companies in Delhi

8713. SHRI H. K. L. BHAGAT.
SHRI N. R. VEKARIA:
SHRI D. P. JADEJA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of raids conducted on Drug manufacturing companies in Delhi during the last year;

(b) the discoveries made in the raids; and

(c) action taken as a result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) to (c). Information is being collected and will be laid on the Table of the House.